

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SHREE SANT KRIPA
APPLIANCES PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
(1)	(2)	(3)
1.	Name of the corporate debtor	Shree Sant Kripa Appliances Private Limited
2.	Date of incorporation of corporate debtor	12/05/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32109PN2006PTC128465
5.	Address of the registered office and principal office (if any) of corporate debtor	SYSKA House, office No. S-5, 5th Floor, S. No.2 Sakorenagar, New Airport Road,Near Anand, Residency, Pune, Pune, Maharashtra, India, 411014
6.	Date of closure of Insolvency Resolution Process	03.06.2026
7.	Liquidation commencement date of corporate debtor	03.06.2026 (The Order Copy received on 16.06.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Ms. Dipti Narayan Mundra, IP Registration No - IBBI/IPA-001/IP-P-02845/2023-2024/14366
9.	Address and e-mail of the liquidator, as registered with the Board	DBS House, 31, Floor-G-2, Plot-31Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra, 400001 Email Id: ip.dipti@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	DBS House, 31, Floor-G-2, Plot-31Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra, 400001 Email Id: sskapl.cirp@gmail.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court-1 has ordered the commencement of liquidation of the Shree Sant Kripa Appliances Private Limited on 03.06.2026 (The Order Copy received on 16.06.2026).

Sd/-

Dipti Narayan Mundra

Liquidator of Shree Sant Kripa Appliances Private Limited

IP Reg. No: IBBI/IPA-001/IP-P-02845/2023-2024/14366

AFA validity up to: 31-12-2026

Date: 18.06.2026

Place: Mumbai

Briefs

MUMBAI
Naishaa, Thea storm into semis



The number one seed **Naishaa Kaur Bhatoye** and second seed **Thea Sheth** stormed into the Girls' U-19 singles semi-finals of the CCI Yonex Sunrise Mumbai District Badminton Championship 2026, organised by the Cricket Club of India in association with the Greater Mumbai Badminton Association (GMBA), and played at the CCI courts. The fancied and oft-crowned champion Naishaa called the shots against Imaam Motorwala and raced to a 21-6, 21-6 victory in a quarter-final.

MUMBAI
Jerai Fitness launches 'Last One Standing'



Jerai Fitness Limited, a pioneer in automated manufacturing of fitness equipment in India, has announced the launch of Last One Standing, a first-of-its-kind national strength and endurance championship, with Reebok as its merchandise & fitness accessories partner. More than just a fitness competition, the event is envisioned as a large-scale movement.

Shafali, Mandhana, bowlers star as India-W rout Dutch

Charani scalped 4/19 as India beat the Netherlands by 95 runs

PTI
LEEDS

Smriti Mandhana and Shafali Verma slayed a hapless Netherlands attack to fire India to 209/5 after which the bowlers led by Shree Charani took charge as India won by 95 runs in their second Women's T20 World Cup match here on Wednesday.

Chasing a big target of 210 for victory, Netherlands were never in the game as they were bowled out for 114 in 17.3 overs.

Shree Charani scalped 4/19 while Shafali Verma picked 3/20 and Nandani Sharma picked 2/22 as the Indians completed the demolition job.

Earlier, the Indian opening duo of Mandhana (74 off 47 balls) and Shafali (55 off 38 balls) shared a 115-run stand off 70 balls after Netherlands put the opposition in to bat.

It was a second successive fifty-plus score for Mandhana while Shafali completed her

maiden tournament half-century.

India made two changes to their playing eleven, bringing in Yastika Bhatia for Bharti Fulmali while replacing Arundhati Reddy with Nandani Sharma.

Shafali was more aggressive than Mandhana in the powerplay during which India collected 59 runs.

The Netherlands bowlers were all over the place and Shafali made them pay. Her aerial drive over extra cover off pacer Isabel Woning stood out in the first six overs.

Netherlands captain Babette de Leede was forced to make frequent bowling changes as a result of Shafali's onslaught.

Myrthe van den Raad could not make her line right in the sixth over, conceding as many as six wides.

Mandhana got into her element post the powerplay, stepping out to spinners and pacers alike.

2ND ODI | Gill, Kishan tons, excellent bowling effort help India win by 170 runs

All-round India clinch series

PTI
LUCKNOW

India put up a tremendous all-round effort powered by **Shubman Gill** and Ishan Kishan's hundreds and some great bowling from Arshdeep Singh and Gurnoor Brar as the hosts took an unassailable 2-0 lead in the three-match ODI series against Afghanistan in Lucknow, here on Wednesday.

Chasing a mammoth 403 for victory, Afghanistan were hardly in the game as they were bowled out for 232 in 44.3 overs.

Arshdeep and Gurnoor picked three wickets apiece while Prince Yadav scalped two.

Earlier, skipper Shubman Gill battled oppressive heat and physical cramps to produce a magnificent 154, while Ishan Kishan ended a three-year wait for an ODI hundred as India piled up a formidable 402 all out against Afghanistan.

Gill and Kishan (125) put the visiting bowlers to the sword with a blistering 224-run stand for the third wicket off 141 deliveries, laying the foun-



dation for India's imposing total after being asked to bat.

Continuing with their experimentation ahead of a next year's World Cup, India brought in Yashasvi Jaiswal to open alongside Rohit Sharma, with Gill dropping down to number three.

However, the young left-hander failed to make the most of the opportunity and departed for four in the second over.

Sharma, meanwhile, looked in fine touch and produced glimpses of his vintage best.

The former captain was timing the ball sweetly and appeared set for a big score before being undone by a Rashid Khan googly that produced an inside edge that clattered into his stumps for 48. Gill then took charge of the innings and rarely put a foot wrong.

The elegant right-hander mixed precision with purity of strokeplay, making batting appear effortless despite the challenging conditions. He batted tactfully and was severe when the Afghan

chess

GM Iniyan back to winning ways in seventh round

FPJ News Service
MUMBAI

GM Iniyan Pa (pic, right) got back to his winning ways in the 7th round, defeating Aakash Sharadchandra Dalvi for his 6th win in the Master's Section of the 360 ONE Global Chess Festival in progress at the World Trade Centre, Mumbai.

With just two rounds remaining of this Swiss League tournament, Iniyan with 6.5 points is a clear 1.5 points ahead of the five-player pack of Dalvi, Boris Savchenko, Apoorv Kamble,

Harsh Suresh and Soham Kamotra.

Viresh Sharnath had been going great guns in the Challenger section with six successive victories but he was held to a draw in the 7th round by Nithin Babu. He has tallied 6.5 points and has six other players following behind with 6 points each. This Category is still wide open with the players bunched so closely together.

Top seed in both the Challengers and Junior Masters, Madhvendra Pratap Sharma has been bogged down by draws in the

RESULTS: Iniyan, Pa (1) beat Aakash Sharadchandra, Dalvi (0); Harsh, Suresh (1/2) draw Soham, Kamotra (1/2); Savchenko, Boris (1) beat Ayush, Sharma (0); Nitish, Belurkar (1/2) draw Sammed Jaykumar, Shete (1/2); Apoorv, Kamble (1) beat Gorovets, Andrey (0); Paichadze, Luka (1) beat Fedorov, Alexei (0); Gupta, Abhijeet (1/2) draw Jain, Kashish Manoj (1/2)

Challengers Category to trail much behind with 5 points. In the Junior Masters though, Madhvendra is the sole leader with 6.5 points while seven players trail behind with 5.5 points apiece. Madhvendra too had notched victories in the first six rounds and conceded his

first draw.

In other notable results in the Masters Category, the second board encounter between Harsh Suresh and Soham Kamatra ended in a draw while GM Boris Savchenko defeated IM Ayush Sharma, IM Apoorv Kamble defeated GM Andrey

Gorovets and GM Luka Paichadze defeated GM Alexei Federov.

Teen prodigy WIM Oshini Gunawardhana Devindya of Sri Lanka, needing 1.5 points to make her WGM norm, suffered a loss against compatriot IM De Silva LMST and needs at least one victory and a draw in the remaining two rounds.

Dalvi adopted the Nimzo Indian Defence against Iniyan and adopted an aggressive stance from the initial stages itself. He steamrolled his pawns on the King-side.



ICICI Bank

Branch Office: ICICI Bank Ltd., 4/10, Mythree Tower, Bommanahalli Hosur Main Road Bangalore- 560068

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA).

A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Powerrich Engineering Erectors India Private Limited Represented by Directors Abbubakar Siddique Allavi, Nafisa Moin, Ashpak Ahemad Alvi, Alavi Moin & Mohammed Ashraf Mala Flat No. 2C, 124, 2nd Floor Egmore, Bhageeratha Residency, Marshalls Road, Chennai- 600008/ '602305030833	Property:1 As Per The Document No:136/2019 All That Piece And Parcel of The Property Comprised In Survey Nos.1605/29 and 1606/2, Measuring A Total Extent of 13 Grounds and 1655 Sq. Ft., In Which The Undivided Share of Land (uds) Measuring 1363 Sq. Ft. Is Conveyed, Situated at Door No.30/13 [old No.125/13], Flat No.2E, Second Floor, In The Apartment Building Known as "Rajagiri Apartment", Having A Plinth Built-up Area of 1363 Sq. Ft. Including Common Areas, Situated at Marshalls Road, Egmore Village, Within The Registration District of Chennai. Central And Sub Registration District of Periamet Sro. Boundaries For 13 Ground 1655 Sq. Ft. of Land With Building: North By: R.S.No.1606/1 South By: R.S. Nos.1605/3, 19 & 22 East By: Marshalls Road West By: R.S.Nos.1605/22 & 1607/2 Together With All Easement Rights and Pathway Rights Appurtenant Thereto. Property:2 As Per Document No.339/2006 All That Piece and Parcel of The Property Comprised In Survey Nos.1605/29 and 1606/2, Measuring a Total Extent of 50054 Sq. Ft., In Which The Undivided Share of Land (uds) Measuring 1018,06 Sq. Ft. Is Conveyed, Situated at Door No.32/11 [old No.124/11], Flat No.2-C, Second Floor, In The Apartment Building Known as "Bhageertha Residency", Having A Plinth Built-up Area of 1551 Sq. Ft. Including Common Areas, Situated at Marshalls Road, Egmore Village, Within The Registration District of Chennai Central and Sub Registration District of Periamet. Boundaries For 50054 Sq.Ft Land With Building: North By: R.S.No.1606/1 South By: R.S. Nos.1605/3, 19 & 22 East By: Marshalls Road West By: R.S.Nos.1605/22 & 1607/2 Together With All Easement Rights and Pathway Rights Appurtenant Thereto.	May 21,2026 Rs. 2,65,75,234.36/-	02/03/ 2026

These steps are being taken for substituted service of Notice, The above borrower/s and/or guarantor/s (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice, Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: June 18, 2026
Place: Mumbai

Sincerely Authorised Officer
For ICICI Bank Ltd.

JANA SMALL FINANCE BANK
(A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/28, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.

NOTICE OF SALE THROUGH PRIVATE TREATY

SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002. (SARFAESI ACT)

The undersigned as Authorized Officer of Jana Small Finance Bank Limited has taken over Physical Possession of the schedule property under the SARFAESI Act. The Authorized Officer of Jana Small Finance Bank Limited, had already conducted multiple public auctions for selling the property, but they turned out to be unsuccessful as no bids were received. Hence please be informed that if the total outstanding dues in the aforesaid loan account are not paid within **Fifteen (15) Days** from the date of this publication of this notice, then the Authorized officer will proceed for sale via private treaty of the property as stated below.

Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to the Bank for realization of Bank's dues.

Standard terms & conditions for sale of property through Private Treaty are as under:

- Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".
- The purchaser will be required to deposit 100% of the sale consideration on the expiry of publication of this notice.
- In case of non-acceptance of offer of purchase by the Bank, the amount if any paid along with the application will be refunded without any interest with in the stipulated time.
- The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.
- The Bank reserves the right to reject any offer of purchase without assigning any reason.
- The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties, society dues in respect of purchase of the property.
- Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

Sr. No.	Loan Account Number	Name of Borrower/ Co-Borrowers	Amount as per 13(2) Demand Notice under SARFAESI Act.	Reserve price for private treaty
1	33409420004024 33409430000199	1) Mr. Tinku Mukundlal Patwa, 2) Mrs. Jyoti Tintu Patwa	Rs.19,57,773/- (Rupees Nineteen Lakh Fifty Seven Thousand Seven Hundred and Seventy Three Only) as of 03/06/2025	Rs.3,00,000/- (Rupees Ten Lakhs Only)
Details of Secured Assets: All the piece and parcel of Flat No.106, 1st Floor B Wing, Total Area Admeasuring 52.32 Sq.mtrs Building No.5, Type C-1, Mateshwari Apartment, Gat No.40/B/11, Kelve East Road, Village Palghar-401401.				
2	33409610000299	1) Gulzar Nasiruddin Shaikh, 2) Sugra Gulzar Shaikh	Rs.27,91,415/- (Rupees Twenty Seven Lakhs Ninety One Thousand Four Hundred Fifteen Only) as of 09/10/2025	Rs.10,00,000/- (Rupees Ten Lakhs Only)
Details of Secured Assets: All that part and parcel of the Flat No.301, Total Area Admeasuring 799 Sq.mtrs. Super Build-up area, on the Third Floor in Wing as Shown in the Floor plan in the Complex known as "Kashinath Apartment" Constructed of Gaothani Land bearing House No.GK-01/258, Admeasuring 2421 Sq.ft, Lying being and situated as Village Gokhiwade, Tauka Vasai, District Palghar with the Area of Sub-Registrar of Vasai.				
3	33409420000262	1) Mr. Ravi Vijay Harale, 2) Mrs. Pushpa Vijay Harale	Rs.7,95,879/- (Rupees Seven Lakhs Ninety Five Thousand Eight Hundred Seventy Nine Only) as of 21/09/2025	Rs.3,00,000/- (Rupees Three Lakhs Only)
Details of Secured Assets: All that piece and parcel of Flat No.403, Admeasuring 35.79 Sq.meters, 407 Sq.feet (Carpet/ Buildup) on the 4th Floor in the D Wing of the Building No.13 known as "K.M.Residency", Lying and being at Village Pantembhi, with the Territorial Jurisdiction of Grampachayat Pam, Taluka Palghar and District Palghar and in the Registration District of Palghar and Sub-District of Palghar and Bounded as on: On the East: Building No.04, On the West: Open Plot, On the South: Resi Building, On the North: UC Building.				
4	47619430001334	1) Mr. Dinesh Chandru Dusija, 2) Mr. Deepak Chandru Dusija, 3) Mr. Chandru Hariram Dusija, 4) Mrs. Kiran Chandru Dusija	Rs.71,51,550.86 (Rupees Seventy One Lakh Fifty One Thousand Five Hundred Fifty and Eighty Six Paise Only) as of 07/11/2024	Rs.55,00,000/- (Rupees Fifty Five Lakhs Only)
Details of Secured Assets: All that piece and parcel of Room No.86, R.C. Barrack No.8, Ground Floor, Area Admeasuring 450 Sq.ft. (Build-Up), Constructed on Land bearing CTS No.26, C.G. Road, behind Old Police Station, of Revenue Village Vadhavali and Taluka Kuria District Mumbai Suburban within the limits of BMC and SRO Kuria, Chembure (E)-400074. Bounded as on: On East: Chawl, On West: Chawl, On North: Old Police Station, On South: Chawl.				

The aforesaid Borrower/ Co-Borrower attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets mentioned hereinabove by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by the bank before the sale of secured assets.

Correspondence Address: Mr. Kaushik B (Mob. No.7019949040), Mr. Dilshad Kokne (Mob. No.9987500711), Mr. Ranjan Naik (Mob. No.6362951653), email: ranjan.naik@janabank.com. Jana Small Finance Bank Limited, (formerly known as M/s. Janalakshmi Financial Services Pvt. Ltd.), having office at Jana Small Finance Bank Limited, Modi Plaza, Office No.704/705, Mukund Nagar, Swargate, Opp. Laxminarayan Cinema Hall, Pune-411037.

Date: 17.06.2026, Place: Thane

Sd/- Authorized Officer, Jana Small Finance Bank Limited

PUBLIC NOTICE

NOTICE is hereby given to the general public that our client is interested to purchase the Commercial Unit No.112 also known as 12 and Unit No.113 also known as 13 on First Floor Building known as Cama Industrial Estate of the sunmill compound, Lower Parel-West Mumbai- 400013 Adm area unit no.112, 1200 Sq. ft carpet and unit No.113, 1200 Sq. ft Carpet Bearing C.S.No.160 of Lower Parel division (hereinafter referred to as the "commercial space").

ALL persons including an individual, a Hindu Undivided Family, a company, banks, financial institution(s), non- banking financial institution(s), a firm, an association of persons or a body of individuals whether incorporated or not, lenders and/or creditors having any objection, claim, right, title and/or interest in the said commercial space or any part or portion thereof by way of sale, memorandum of understanding, exchange, mortgage, pledge, charge, gift, trust, inheritance, succession, possession, lease, tenancy, maintenance easement, license, bequeath, share, assignment, lien, attachment, development rights, right of way, lis pendens, reservation, agreement, FSI consumption or any liability or commitment or otherwise or demand of any nature whatsoever are hereby requested to inform the same in writing, supported with the original documents, to the undersigned having their office at Unit No.116 at Sunmill compound, Lower Parel-West Mumbai- 400013 within a period of 15 (Fifteen) days from the date of the publication of this notice, failing which the claim of such person/s, if any, will be considered as abandoned, surrendered, relinquished, released, waived and not binding on our client and appropriate Agreement for Sale may be executed by our client to purchase the said Commercial space without any further reference.

Sd/-
Mr. Sujit Tawade

Place: Mumbai 116 Cama Industrial Estate, Sun Mill Compound,
Date : 18.06.2026 Lower Parel, Mumbai-400013.

यूनियन बैंक
योग संयुक्त

Union Bank of India
एकता में एकता

RO MUMBAI VASHI: Rupa Sapphire, 3rd Floor,Plot No.12, Sector 18, Opposite Sanpada Station, Navi Mumbai- 400705
Email:-crld.romumbaivashi@unionbankofindia.bank.in

GOLD AUCTION CUM INTIMATION NOTICE

The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. Notices sent to them by Registered Post have been returned undelivered, to the Bank. They are therefore requested to pay off the liability and other charges and redeem the pledged securities on or before **24.06.2026** failing which the said securities will be sold by the Bank in public auction at the cost of the borrower at the Bank's premises at **12:00 P.M. on 25.06.2026** or on any other convenient date thereafter without further notice, at the absolute discretion of the Bank.

Sr No	Branch	Date of Loan	Date of NPA	Loan Number	Name Address of the borrower
1	Alibaug (54040)	04/01/2023	3/04/2024	54040654 0000588	Nilesh Nemu Pawar Near Sevalal Mandir, Shasti Naga Koliwada,Alibaug-402201
2	Alibaug (54040)	04/03/2023	03/04/2024	54040654 0000644	Nilesh Nemu Pawar Near Sevalal Mandir, Shasti Naga Koliwada, Alibaug-402201
3	Airoli Station Road (04712)	5/12/2023	13/09/2025	04712854 0000126	Lahu Rajaram Dhanawade F/9/3 Room No 301 Gharonda Sec 9 Ghanasoli Navi Mumbai-400701
4	Airoli Station Road (04712)	18/08/2023	21/03/2025	04712654 0000088	Avinash Vitthal Ashlar Rama Smruti House No 469 4th floor R No 402 Near Hanuman Mandir Sector 19B Koparkhairane Navi Mumbai-400709
5	Damodar Park Ghatkopar(W) (02381)	30/06/2023	28/09/2024	02381663 0000033	Mohamda Sadiq Ashfaq Khan Room No 31 Mohammad D Khali Chawl Near Power House Nityanad Nagar Ghatkopar West-400086

Date : 17.06.2026

Sd/-
Officer/Manager
Union Bank of India

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SHREE SANT KRIPA APPLIANCES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
(1)	(2)	(3)
1.	Name of the corporate debtor	Shree Sant Kripa Appliances Private Limited
2.	Date of incorporation of corporate debtor	12/05/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32109PN2006PTC128465
5.	Address of the registered office and principal office (if any) of corporate debtor	SYSKA House, office No. S-5, 5th Floor, S. No.2 Sakorenagar, New Airport Road,Near Anand, Residency, Pune, Pune,Maharashtra, India, 411014
6.	Date of closure of Insolvency Resolution Process	03.06.2026
7.	Liquidation commencement date of corporate debtor	03.06.2026 (The Order Copy received on 16.06.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Ms. Dipiti Narayan Mundra, IP Registration No - IBBII/PA-001/IP-P-02845/2023-2024/14366
9.	Address and e-mail of the liquidator, as registered with the Board	DBS House, 31, Floor-G-2, Plot-31Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra, 400001 Email Id: ip.dipti@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	DBS House, 31, Floor-G-2, Plot-31Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra, 400001 Email Id: sskpal.crip@gmail.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court-1 has ordered the commencement of liquidation of the Shree Sant Kripa Appliances Private Limited on 03.06.2026 (The Order Copy received on 16.06.2026).

Date: 18.06.2026
Place: Mumbai

Sd/-
Dipti Narayan Mundra
Liquidator of Shree Sant Kripa Appliances Private Limited
IP Reg. No: IBBII/PA-001/IP-P-02845/2023-2024/14366
AFA validity up to: 31-12-2026

Form No. 3 [See Regulation-13 (1)(a)]
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703
Case No.: OA/63/2026 Exh. No. 9

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

CANARA BANK
VS
JAYSHREE AGRO INDUSTRIES

To,

- Jayshree Agro Industries**, Diw/s/o- Mr. Vinja Ram, Shop No. 8 Anshi Plaza Devdail Village Sagpada Naka Vasai Palghar Maharashtra 401208, Thane, Maharashtra-421303.
- Vinja Ram**, Flat No. 101 1st Floor A Wing Mercury Chinchghar Wada Chinchghar Palghar, Palghar, Maharashtra-401403.

SUMMONS

WHEREAS, **OA/63/2026** was listed before Hon'ble Presiding Officer/Registrar on **17/03/2026**.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 2193045.04/-** (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

- To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
- You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
- You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
- You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on **15/07/2026 at 10:30A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on the date: **18/05/2026**.

Note :Strike out whichever is not applicable.

Signature of the Officer Authorised to issue summons.

Sd/-
Sanjai Jaiswal, Registrar,
DRT -III, Mumbai

सक्षम प्राधिकारी-३, झोपडपट्टी पुनर्वसन प्राधिकरण, बृहन्मुंबई नवीन प्रशासकीय इमारत, अंतत काणेकर मार्ग, झोपडपट्टी पुनर्वसन प्राधिकरण, बंदे (पूर्व), मुंबई – ४०००५१, ई – मेल आगडी – compauth3@sra.gov.in	
जाहिर नोटीस	
१. अब्दुल मजीद मोहम्मद धनानी (अर्जदार) अभय योजनेअंतर्गत हस्तांतरण / खरेदी – विक्री करणाऱ्या झोपडीधारकांच्या सुनावणीबाबत. संदर्भ: १) शासन, गुहनिर्माण विभाग यांचेकडील निर्णय क्र. विसआ-२०२३/प्र.क्र.१५९/झोपनि२, दि.०१/१०/२०२४ २) अर्जदार अब्दुल मजीद मोहम्मद धनानी यांनी या कार्यालयास सादर केलेले जोडपत्र-१ दि. २६/१२/२०२४	२. अब्दुल हफिज खान (मूळ झोपडीधारक) (अर्जदार यांचेमार्फत) ४. विकासक मे. विमा कन्स्ट्रक्शन प्रायव्हेट लि., अमृत नगर, जोशेश्वरी (प), मुंबई-१०२
विषय : सुनावणीस हजर राहणेबाबत.	
मौजे-आविबती, ता. अंधेरी येथील न.मू.क्र. ८४५ पै. या मिळकतीवरील अंधेरी सेवरा सहकारी गुहनिर्माण संस्थेच्या पुरवणी परियंत्रित- II मधील पात्र अ.क्र.२५३ वरील झोपडीधारक अब्दुल हफिज खान यांचे नावे असलेली (निवासी) झोपडी अब्दुल मजीद मोहम्मद धनानी यांनी खरेदी केल्याचे नमूद केले असून, संदर्भ क्र.१ मध्ये नमूद शासन निर्णयानुसार अभय योजनेअंतर्गत पात्रता उरवणेकामी संदर्भ क्र.३ अन्वये जोडपत्र प्राप्त झाले आहे.	
त्यानुसार झोपडपट्टी अब्दुल मजीद मोहम्मद धनानी (अर्जदार) यांनी अब्दुल हफिज खान (मूळ झोपडीधारक) यांचे नाव वाळूतून आपले नाव अभय योजनेअंतर्गत समाविष्ट करणीसाठी या कार्यालयात अर्ज केला आहे. तरी उक्त प्रकरणात दिनांक -२४/०९/२०२६ रोजी पुढील ०३:३० वाजता निम्न स्वाक्षरीकरिता (सक्षम प्राधिकारी) ३ – झोपडपट्टी पुनर्वसन प्राधिकरण, बृहन्मुंबई र्व.डी.आय.एल.टॉवर उतर काणकर मार्गार (१) यांच्या दालनात सुनावणी ठरवण्यात आली आहे. सबब, सदर प्रकरणात कायदेशीर हितसंबंध असणाऱ्या व्यक्तींनी नमूद दिवशी व वेळी आवश्यक या कायदेशीर पुराव्यांसह /कागदपत्रांसह आधुन अधवा आपल्या लेखी प्राधिकृत प्रतिनिधीकडून सुनावणीस उपस्थित राहावे व म्हणणे सादर करावे. आणून वरील दिवशी व वेळी सुनावणीस गैरहजर राहिल्यास आणणारे काहीही सांगायवाचे नाही, असे म्हूीत धरून नियमानुसार कार्यावाही करण्यात येईल, धानी कृपया नोंद घ्यावी.	
सुनावणी दि. २४/०९/२०२६	(स्वाक्षरीत)
स्थळ – सक्षम प्राधिकारी-३	सक्षम प्राधिकारी – ३
झोपडपट्टी पुनर्वसन प्राधिकरण	झोपडपट्टी पुनर्वसन प्राधिकरण, बृहन्मुंबई
एच.डी.आय.एल.टॉवर बंदे (पूर्व) मुंबई ४०० ०५१	

एडल्टवैस अ‍ॅसेट रिकन्स्ट्रक्शन क. लि. सीआयएन – यु२१०००एमएच२०००१एलसी१४७४५९ एडल्टवैस [नियम १, सी.एस.टी. रोड लमनत, कलिंगा, मुंबई – ४०० ०८८.	Edelweiss Asset Reconstruction
हायमन (८६) सहवाचना नियम १(१) च्या तरतुदी पहा। स्थावर मिळकतीच्या विक्रीकरिता ई-लिलाव विक्री सूचना	
सिस्वुरिगटेशनस अ‍ॅसेट रिकन्स्ट्रक्शन ऑफ फायनान्सिअल अ‍ॅसेट्स अ‍ॅंड एफोर्समेंट (सिस्वुरिगटेशन अ‍ॅसेट, २००२ सहवाचना सिस्वुरिगटेशन अ‍ॅसेट (एफोर्समेंट) क्लस, २००२ च्या नियम (८६) आणि नियम १(१) च्या तरतुदी अन्वये स्वतःच क्लसेच्या विक्रीकरिता ई-लिलाव विक्री सूचना	
भूखंडाच्या हक्कासाठी आणि विक्रीकड, कर्जदार पक्षा सूचना वाट्टी देण्यात येते की, खालील विलंबिते श्वावर मिळकत ताणप धर्माकडकडे गणण/प्राप्तीत आहे, निष्ठा प्रत्यक्ष कक्षा एडल्टवैस अ‍ॅसेट रिकन्स्ट्रक्शन कंपनी लिमिटेड (ईआयसी ट्रस्ट एससी-२४४ चे ट्रस्टच्या धर्मात कार्यात) ("ईआयसीटी") म्हणजेच पक्षा पुढाकडच्या प्राधिकृत अधिकार्यांनी घेताली ती कर्जदार म्हणजेच रायच कनिप्रो एलएनसी ("कनिप्रो") की. कनिप्रोएल आणि श्री. राजेशकुमार के. गोविंदलिय ("हमीदार") यांकडूनच ईआयसी म्हणजेच रायच पक्षातून वकनवाही असलेले र. १७,०६,७७,०६५ – (रुपये सत्तावीस कोटी सतर लाख सव्वसह हजार सहासह फक्त), नोबेकर ०१, २०२२ रोजीचा प्रत्यक्ष प्रगत/समुल्लूच्या दिनांकावरून त्यावरून पुढील व्याज, शुल्क व खर्च (नंतर प्राप्त झाल्यास सर्व प्रतरे/वसुली यांचे समाविष्ट करवयात) च्या सुनावणीसाठी ई-जिन्सुरेट टेंवलीनॉर्जी लिमिटेड (आयफन टायगर) द्वारे ई-लिलावाद्वारे त्यांची वेबसाइट/पोर्टल https://edelweiss.auction-tiger.net वरून जुलै १६, २०२६ रोजी दु. १२:०० वा. ते १२:०० वा. साे ५ मिनिटांपेक्षा आधीच विकण्यात, ई-लिलाव संपल्या आनी बोली केल्या ("ईआहे जेथे आहे") , "ईआहे जेथे आहे" आणि "ईआहे जेथे आहे" त्वाचे विकण्यात करणू आहोत.	
स्थावर विक्रीकडे येणारे, राहणी विकणू आणि हस्तांतरा विकण्यात करणारे खालीलप्रमाणे: ‘‘राहणीकरिता नोंद ईन्स्ट्रिप्शन पार्क’’ ("‘‘प्रकल्प’’) मालक खालीलत न विकण्याच्या युनिटप्रमाणेच रायच कनिप्रो एलएनसीचे सर्व स्थावर मिळकतीसह त्यावरून हक्क, मालकीचा अधिकार आणि हितसंबंध :-	
अ. क्र. युनिट क्र. विक्रीची जागा (ची.फूट) राहणी विकत राहणारा	इसारा अनामक राहण
१ पी-०७ ३०६९ ६,५५,०३२० ६,५५,०३२	
२ पी-०८ ३०६९ ६,५५,०३२० ६,५५,०३२	
३ पी-१२ २५२५ ६,६८,१३२ ६,६८,१३२	
४ पी-१४ २५२५ ६,६८,१३१ ६,६८,१३२	
५ पी-१४ २५२५ ६,६८,१३१ ६,६८,१३२	
६ पी-२३ २५२५ ६,६८,१३१ ६,६८,१३२	
७ पी-२३ २५२५ ६,६८,१३१ ६,६८,१३२	
८ पी-२४ २५२५ ६,६८,१३१ ६,६८,१३२	
९ पी-२४ २५२५ ६,६८,१३१ ६,६८,१३२	
१० पी-८२ २५२५ ६,६८,१३१ ६,६८,१३२	
११ पी-८२ २५२५ ६,६८,१३१ ६,६८,१३२	
१२ पी-८२ २५२५ ६,६८,१३१ ६,६८,१३२	

मौजे विडोल, तालुका बडवा (जुने : अहमदाबाद शहर पूर्व), क्लिन अहमदाबाद आणि उर-जिहवा अहमदाबाद ११ (असलानी), पुढात येतील तरातुस इन्स्ट्रिप्शन डेक्कमचे कोणीकडच्या "पेव्हा इन्स्ट्रिप्शन अ‍ॅसेट (जेन-५)" मधील प्लॉट क्र. २०२, मोसाम्बि १९९३,३० की. ओव्ही. गेज क्र. ३१-१/१७४ च्यावरील मोसाम्बि ३००-०० की. ओव्ही. गेज क्र. ३१-१/१०४ च्यावरील जमिन मोसाम्बि २०५५,३८ की. मीटर्स ऑफ ईश क्र. ३१-१/१०४ च्यावरील जमिन मोसाम्बि २०५६ की. प्लॉटस येथे निम्न डेक्कमक डेक्कन जमिनीच्या सर्व ते भाग आणि विभागात भागविल्यास उपलब्ध प्रत्यक्ष आणि युनिटी संघटित रायच कनिप्रो एलएनसीसह सर्व जमन मिळकतीसह, ज्यामध्ये त्यांची वंशमाग्री, च्यावरी, वंशमाग्रीचे मुठे भाग, साधने आणि अ‍ॅक्सेसरीज आणि त्यावरून झालेल्या इतर सर्व जमन, टोनी विभागात आणि भविष्यात.

ई-लिलावासाठी कालव्यावर्त:

आली वाढ	रु. १,००,०००/- (एकशे एक लाख फक्त रुपये) कालव्यावर्त
मार्ग मतेने मिराणवाणी ताणित आणि लेख	जुलै २५, २०२६ (स. ११:०० ते ११:०० वा.) (आगमन वेळ उलटू)
मोती कायदपत्र खरेदी	प्राधिकृत अधिकार्यास ई-मेलद्वारे विक्रीत करून, जुलै ०८, २०२६ रोजी सा. १२:०० वा. पर्यंत किंवा त्यापूर्वी.
मोती आणि इतर सारर करणाऱ्यांची सुल्ले	जुलै ०८, २०२६ रोजी सां. ४:०० वा. पुर्वी

ई-लिलाव पोर्टल/ डेव्हलपेक	https://edelweiss.auctiontiger.net/ १०९४८५९ १८८८८ ०९२४५५९ १६२८६
ई-लिलाव मुक्त होण्याची वेळ	जुलै ०९, २०२६ रोजी सां. १२:०० वा. प्रत्येकी ५ मिनिटांच्या अवधीत वाढीसह
बँक तरातुल	बँक : आयसीआयसीआय बँक लिमिटेड खाते नाव : ईआयसी ट्रस्ट एससी-२४४ खाते क्र. १०००४५१३१०८१ आयएफएससी कोड : आयसीआयसी०००००४ मालक : कनिप्रो एलएनसी इंडियन
प्राधिकृत अधिकारी संपर्काल	ताणक सहायकराव (deep.jainputra@edelweiss.ac.in Jainan.N.Shah@edelweiss.ac.in)

लिलाव विक्रीच्या तपशिलावर अटी आणि शर्तीसाठी, कृपया ईआयसी वेबसाईट म्हणजेच **www.edelweiss.ac.in**PropertySale मध्ये पुढिलेखी लिंकचा संदर्भ घ्यात.

दिनांक : जुलै १८, २०२६	सही/- प्राधिकृत अधिकारी
ठिकाण : अहमदाबाद	एडल्टवैस अ‍ॅसेट रिकन्स्ट्रक्शन कंपनी लिमिटेड करिता (८६७०८१३७१२ / १३७२४४८०७)
मास्टर डायरेक्शनच्या परिच्छेद ८, ९ व १० – रिझर्व्ह बँक ऑफ इंडिया (नॉन-बँकिंग फायनान्सरील कंपनीज – अंकिझीशन ऑफ ग्रेअर अंकिझीशन ऑफ कंट्रोल) झड्डाच्या, २०२५ आणि कावेळीची (रिझर्व्ह बँक ऑफ इंडिया ("आरबीआर") कडून जारी करण्यात आलेल्या त्यामितीच्या दुरुवत्या ("मास्टर डायरेक्शन") च्या बाबतीत विकण्यात आलेल्या लिमिटेड", "इएफ अ‍ॅडव्हायजर्स प्रायव्हेट लिमिटेड" एएसबी होल्डिंग प्रायव्हेट लिमिटेड आणि "श्रीमती अंजली बनसल" यांची संयुक्त जाहीर सूचना	
हा सूचनेच्या तारखेस, एएसबी होल्डिंग्स प्रायव्हेट लिमिटेड ("एएसबी होल्डिंग्ज"), मॉरिशस मध्ये स्थापित एक कंपनी आणि तिचे नोंदीकृत म्हणजेच येथे लेखलेले विलेजिज, एडीश कॅन्सेल स्ट्रीट, पोर्ट लुइस, मॉरिशस – ११३२४ आणि श्रीमती अंजली बनसल ("एबी"), एकत्रितपणे कंपनीच्या निर्गमित आणि भरणा झालेल्या समभाण भांडवलाकडील १००% भाग प्राप्त करत (एएसबी होल्डिंग्ज व १६.२४% हिस्सा आणि एबी ने ३.७६% हिस्सा धारण केला आहे.)	
इएफ अ‍ॅडव्हायजर्स प्रायव्हेट लिमिटेड ("इएफ अ‍ॅडव्हायजर्स"), कंपनी अधिनियम, २०१३ च्या तरतुदीनुष्ये स्थापित एक प्रायव्हेट लिमिटेड कंपनी (कांपीट आयडेंटिफिकेशन नंबर : यु६५१९९एमएच२००१०पीसी१६२४३३) जीचे नोंदीकृत कालवय वेधे व्क्षित – ११०३, लोढा सुप्रिमस, डॉ. ई. मोहोस रोड, वरळी, मुंबई – ४०००८८, महाराष्ट्र, भारत, रिझर्व्ह बँक ऑफ इंडिया अ‍ॅसेट, ११३४४ च्या कलम ४५- आयए अंतर्गत २०२२, २०२१ दिनांकित त्याच्या नोंदीत प्रमाणपत्राच्या (नोंदीत क्र. १३.००१८८५ धारक) बाबतीत इएफबीएल एक नॉन-बँकिंग फायनन्सीअल कंपनी ("एएफबीएल") म्हणून आरबीआय बँक नोंदीकृत आहे. कंपनीने जनतेकडून कोणत्याही ठेवी स्वीकारत नाही आणि प्रस्तावित व्यवहार पूर्वी नोंदीकृत आहे. कंपनीने जनतेकडून कोणत्याही ठेवी स्वीकारत नाही आणि प्रस्तावित व्यवहार पूर्वी नोंदीकृत आहे. (हॉानर कळवण्याप्रमाणे) जनतेकडून कोणत्याही ठेवी स्वीकारणे इच्छित नाही.	
हा सूचनेच्या तारखेस, एएसबी होल्डिंग्स प्रायव्हेट लिमिटेड ("एएसबी होल्डिंग्ज"), मॉरिशस मध्ये स्थापित एक कंपनी आणि तिचे नोंदीकृत म्हणजेच येथे लेखलेले विलेजिज, एडीश कॅन्सेल स्ट्रीट, पोर्ट लुइस, मॉरिशस – ११३२४ आणि श्रीमती अंजली बनसल ("एबी"), एकत्रितपणे कंपनीच्या निर्गमित आणि भरणा झालेल्या समभाण भांडवलाकडील १००% भाग प्राप्त करत (एएसबी होल्डिंग्ज व १६.२४% हिस्सा आणि एबी ने ३.७६% हिस्सा धारण केला आहे.)	
इएफ अ‍ॅडव्हायजर्स प्रायव्हेट लिमिटेड ("इएफ अ‍ॅडव्हायजर्स"), कंपनी अधिनियम, २०१३ च्या तरतुदीनुष्ये स्थापित एक प्रायव्हेट लिमिटेड कंपनी (कांपीट आयडेंटिफिकेशन नंबर : यु६५२००एमएच२००१०पीसी१६२४४०८) जीचे नोंदीकृत कालवय वेधे स्थित ११०३, लोढा सुप्रिमस, डॉ. ई. मोहोस रोड, वरळी, मुंबई – ४०००८८.	
याद्वारे सूचना देण्यात येते की, एएसबी होल्डिंग्ज आणि एबी हांची इएफबीएल मधील त्यांची संपूर्ण भागधारणा इएफ अ‍ॅडव्हायजर्सकडे हस्तांतरित करण्याची इच्छा आहे आणि सदर हस्तांतरणाच्या मोडेलव्गत, इएफ अ‍ॅडव्हायजर्सस कडून एएसबी होल्डिंग्ज आणि एबी (इएफबीएल चे विद्यमान भागधारक) यांना त्यांचे समभाण आणि नॉन-व्होटींग कंपनसरीली कन्ट्रोलिंग विलेजिअंस ("सीसीडीज") निर्गमित आणि वाटप केले जातील ("प्रस्तावित देवाणघेवाणी") प्रस्तावित देवाणघेवाणीनंतर, इएफबीएल ही इएफ अ‍ॅडव्हायजर्स ची संपूर्ण मालकीची उपकंपनी बनेल.	
येथे वर सांगितल्याप्रमाणे रोग्यांच्या अस्तव्हातीकडल्या स्वतःघात होणाऱ्या प्रस्तावित देवाणघेवाणीच्या आधारी इएफबीएल च्या भागधारकांत २६% पेक्षा जास्त बदल होईल म्हणून आरबीआयची पूर्व पत्रावानी आवश्यक आहे.	
प्रस्तावित देवाणघेवाण, ज्यावेळी सध्याच्या भागधारकांकडे लक्षणीय मालकी निरंतर ठेवते त्याच वेळी इएफबीएल च्या प्रचलत क्षमता मजबूत करणे, त्यांचे व्यवसाय प्रदेत विस्तारित करणे आणि दीर्घकालीन मूल्य निर्मितीच्या धोरणात्मक हेतूने प्रेरित आहे.	
हा संदर्भात, कंपनीने प्रस्तावित देवाणघेवाणीसाठी १० जून, २०२६ दिनांकित पत्र क्र. डीओआर.एचओएन.नं.एस२०१९/१६.८.०००४/२०२६-२७ द्वारे आरबीआय ची मंजूरी मिळवली आहे. आरबीआय मंजूरी पत्रान्वये, आरबीआयने कंपनीला प्रस्तावित देवाणघेवाणी पणिणमत्स्वर होण्यामुळे किमान ३० दिवस आरबीआर मास्टर डायरेक्शनच्या परिच्छेद ८, ९ व १० नुसार जाहीर सूचना जारी करण्याचे निर्देश दिले आहेत.	
ही संयुक्त जाहीर सूचना, प्रस्तावित देवाणघेवाणीच्या परिणामी कंपनीच्या भागभांडवलाच्या प्रस्तावित बदलाबाबत सूचना/माहिती देण्याच्या उद्देशाने दिली आहे.	
हा नोंदीकृत कोणतीही स्वीकृती किंवा चौक्या करणेतला हा सूचनेच्या प्रकाशनाच्या तारखेपासून ३० दिवसांत त्यांच्या असलेल्या कोणत्याही हितसंबंधांचे स्वरूप आणि आशेषांची कारणे त्यात नमूद करून कंपनीच्या नोंदीकृत कार्यालयात किंवा iams@devamfinanace.com येथे ईमेल ने कळवावेत.	
ही जाहीर सूचना कंपनी आणि इएफ अ‍ॅडव्हायजर्स, एएसबी होल्डिंग्ज आणि एबी कडून मुक्तपणे जारी करण्यात येत आहे.	
इएफएम फायनान्स प्रायव्हेट लिमिटेड च्या वतीने	सही/-
संतीय सचिचल	संतीय सचिचल
संचालक	संचालक
एएसबी होल्डिंग्ज प्रायव्हेट लिमिटेडच्या वतीने	सही/-
सावीनीलोरेना पायंडी पिड्डे रामेस	सावीनीलोरेना पायंडी पिड्डे रामेस
संचालक	संचालक
सही/-	सही/-
अंजली बनसल	अंजली बनसल

कंट्रोल प्रिंट लिमिटेड सीआयएन : यु२१०२३१एमएच१९९११एलसी०५६००० २०१२. कार्यालय : सी-१०६, हिंद सोसाय इन्स्ट्रिप्शन स्ट्रॅट, अंधेरी-कुर्बा रोड, मोगा नगर, अंधेरी (पूर्व), मुंबई – ४०० ०५१. फ. क्र. : २०२२ २८५९ २०६५/१६६९३८२०१ कॅन्सस +९१ २२२२८५२८२०२१ वेबसाईट : www.controlprint.com ई-मेल : companysecretary@controlprint.com	
प्रत्यक्ष रोख्यांच्या हस्तांतरण विनंत्यांच्या पुनर-सादरीकरणासाठी विशेष कक्ष	
याद्वारे सूचना देण्यात येते की, ३० जानेवारी, २०२६ दिनांक सिस्वुरिगटेशन अ‍ॅसेट एससचन बोर्ड ऑफ इंडिया ("सीबी") सर्वसूलतः क्र. एचओ/३८/१३/११(२)२०२६-एमआयआयएसएडी-पीओडी/आय/३५०५/२०२६ ला अनुषंगाने, ४ फेब्रुवारी, २०२७ पर्यंत प्रत्यक्ष रोख्यांच्या हस्तांतरण आणि डिस्ट्रीब्युलायझेशन ("डीस्ट्रि") साठी आणखी एक विशेष कक्ष उघडण्यात आला आहे. ही सुविधा च्या गुंतवणूकदारांसाठी उपलब्ध आहे ज्यांनी कंपनी कंट्रोल प्रिंट लिमिटेडकडे प्रत्यक्ष शेअर्स १ एप्रिल, २०१९ पूर्वी खरेदी केले आणि हस्तांतरण/प्रक्रियेवरील बुटी/किंवा अन्य कारणांनी फेव्हाळक/परत केले/दुरुक्षित केले होते. हस्तांतरणासाठी पुन्हा सादर केलेल्या शेअर्सवर फक्त डिस्ट्रीब्युलाईड स्वरूपात कार्यावाही होईल आणि ते हस्तांतरणाच्या नोंदीच्या तारखेपासून एक वर्षाच्या कालावधीसाठी लॉक-अप अंतर्गत असतील. १ एप्रिल, २०१९ पूर्वी बनवलेल्या हस्तांतरण विलेजांकरिता हा कक्षाची प्रत्यक्षता उरवण्यासाठी गुंतवणूकदारांना खालील कोष्टक पारहणूचा सल्ला देण्यात येतो:	
१ एप्रिल, २०१९ पूर्वी हस्तांतरणासाठी मूळ शेअर प्रमाणपत्र उपलब्ध आहे का?	विशेष कक्षात सादर करण्यासाठी पत्र आहोत का?
नाही, हे नवे सादरीकरण आहे	हो (सेबी सर्वसूलतः मध्ये दिलेल्या शर्तीच्या अधीन)
हो, परंतु आता फेव्हाळक/परत केले होते	हो
हो, सादर केले होते	नाही
नाही, सादर केले नव्हते	नाही

कृपया नोंद घ्यावी की, ह्या विशेष कक्षांतून फक्त हस्तांतरण विलेज आणि अन्य पुढाचय दस्तावेजांसह मूळ शेअर प्रमाणपत्र (सीबी) सोबत आलेल्या निव्व्या निवाचात घेतल्या जातील.	
या सुविधा तला वेळ ईच्छणाऱ्या गुंतवणूकदारांनी, आवश्यक दस्तावेजांसह नोंदीत कंपनीच्या रजिस्ट्रार आणि शेअर डेपॉझिट एंटर म्हणजेच निवेशक अर्ज सक्षिप्तपणे प्रकळित लिमिटेड, अंधेरी न. एस्पे-३-६ वा मजला, निरंनकत बिल्डनेस पार्क, अह्रां सेंट्र पुरे, महाकाली क्लेव्हा रोड, अंधेरी (पूर्व), मुंबई, महाराष्ट्र ४०००१३, मुहाराष्ट्र, भारत कडे सादर करावे.	
पुढील माहितीसाठी कृपया investor@bigshareonline.com येथे किंवा कंपनीच्या ईमेल आयडी companysecretary@controlprint.com येथे एक ई-मेल पाठवा.	
कंट्रोल प्रिंट लिमिटेड सादी	सही/-
मुरली मनोहर धान्यी	मुरली मनोहर धान्यी
कंपनी सेक्रेटरी आणि अनुपालन अधिकारी	

अनु. क्र.	तपशील	तपशील
(१)	(२)	(३)
१	कांपीट कर्जदारांचे नाव	श्री संत कृष्ण अल्लामनसेस प्रायव्हेट लिमिटेड
२	कांपीट कर्जदारांच्या स्वाभेनगी तारीख	११/०५/२०२६
३	कांपीट कर्जदार च्या अंतर्गत स्वाधिन/ नोंदीकृत आहे ते प्राधिकरण	आयओसी पुणे
४	कांपीट कर्जदाराच्या कांपीट आयडेंटिटी नं./ लिमिटेड लायबिलिटी आयडेंटिफिकेशन नं.	यु३२१०१पीएन२००६पीटीसी१२८५८५
५	कांपीट कर्जदाराच्या कांपीट कर्जदारीत कार्यालय व मुख कार्यालय (असल्यास) यांचा पत्ता	सिसका हाऊस, कार्यालय क्र. एस-५, ५वा मजला, संजय क्र. २, सक्कोनगर, न्यू एअरपोर्ट रोड, आनंद रोडवेल रोड, पुणे, पुणे, महाराष्ट्र, भारत ४११०१४
६	इन्वॉल्व्हमेंट रिझर्वाशनस प्रोसेस बंद होण्याची तारीख	०३.०६.२०२६
७	कांपीट कर्जदारांचे लिंकडेडेशन सूक्ष होण्याची तारीख	०३.०६.२०२६ (आदेशाची प्रत १६.०६.२०२६ रोजी प्राप्त)
८	परिसमापक म्हातूड कृती करणारे इन्वॉल्व्हमेंट प्रोसेसतले नाव आणि नोंदीकृतक्रमांक	श्रीम. दिप्ती माणगरी मुंडा आयबीसीआय/आयसीए-००१/आयसीए-पी-०२८५४/२०१३-२०२४/१४३६६
९	मंडळात नोंदीकृत असलेल परिसमापकांचा पत्ता आणि ईमेल	डीबीएस हाऊस, ३१, मजला-जी-२, प्लॉट-३१ म्हुबान रोड, बॉम्बे विल्डमन, पोर्ट, मुंबई शहर, महाराष्ट्र ४००००१ ईमेल: ip.dipati@gmail.com
१०	परिसमापकाकडे पत्रव्यवहार करण्यासाठी वापरायचा पत्ता आणि ईमेल	डीबीएस हाऊस, ३१, मजला-जी-२, प्लॉट-३१ म्हुबान रोड, बॉम्बे विल्डमन, पोर्ट, मुंबई शहर, महाराष्ट्र ४००००१ ईमेल: ip.dipati@gmail.com

याद्वारे सूचना देण्यात येते की, राहणी कंपनी विधी न्यायाधिकरण, मुंबई खंडपीठ-१ यांनी ३०.१२.२०२६ रोजी श्री संत कृष्ण अल्लामनसेस प्रायव्हेट लिमिटेडच्या समानातला सुवात करण्याचे आदेश दिले. (आदेशाची प्रत १६.०६.२०२६ रोजी प्राप्त)

दिनांक : १८.०६.२०२६
ठिकाण : मुंबई

अनु. क्र.	संक्षिप्त तपशील	सही/-
१.	कांपीट कर्जदारांकडता येवूंकडी हस्तिपत्रचे नाव	दिप्ती माणगरी मुंडा
२.	कांपीट कर्जदारेचे नाव आणि सीआयए	श्री. अनित धिखललत अंबानी
३.	येवूंकडी हस्तिपत्राचा पत्ता	रिसलस कम्प्युटिफेशन लिमिटेड सीआयएएन. युल१५३०एमएच२००४पीएलसी१४५४३१ ३१, सी बिल्ड, कफ पोस्ट, हॉरिड प्रॉपर्टिज जवळ, कुलाता, मुंबई-४००००१
४.	अर्ज दाखल करून घेण्याच्या आदेशाचा तपशील	मानवीय एससीएलटी, मुंबई खंडपीठ, न्यायालय यांनी सी.पी. (आयबी) क्र. ११६(एमपी)/२०१० मधील आय.ए. (आय.बी.सी.पी.)/४२२४ (एमपी) २०२५ मध्ये, आयबीसी, २०२५ च्या कलम १५ अंतर्गत स्ट्रेट बँक ऑफ इंडियाच्या दलाल केलेली कालिका मंजूर कसन, दिनांक ११ जून, २०२६ रोजी दिलेल्या आदेशानुसार
५.	आयबीसी अंतर्गत व्हेरिफिक म्हीटाराच्या नादरी निराकरण प्रक्रियेच्या प्राथमिकी तारीख	११.०६.२०२६
६.	नादरी निराकरण प्रक्रियेच्या सामावी म्हीटारीत म्हीटारी तारीख	११.०६.२०२६
७.	जुलै सुरू करणारी शेअरवळी तारीख	०५.०७.२०२६
८.	निराकरण प्रक्रियेच्या मुक्त करणऱ्या दिवाळ्याच्या व्यवसायविकाचे नाव आणि नोंदीत क्रमांक	सी. क्र.: आयबीसीआय/आयसीए-००१/आयसी-पी१३६८/२०१२-२०१४/१४३६६
९.	बोर्डकडे नोंदीकृत निराकरण व्यवसायविकाचा पत्ता आणि ई-मेल कार्यालय आहेत	पत्ता: कायलस क्र. १, १ला मजला, पोरा, प्लॉट क्र. ४५-५१, मेकर ६, मागवारा, नवी मुंबई-४०००५१. ईमेल: ipprashant@gmail.com
१०.	निराकरण व्यवसायविकाची पत्रव्यवहार करण्यासाठी पत्ता आणि ई-मेल कार्यालय आहेत	पत्ता: कायलस क्र. १, १ला मजला, पोरा, प्लॉट क्र. ४५-५१, मेकर ६, मागवारा, नवी मुंबई-४०००५१. ईमेल: prip.dipati@gmail.com
११.	संबंधित फॉर्म	https://links3.gov.in/en/home/downloads/IRP_Reg